

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.101
TA (IBC)- 45(PB)/2022

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

Shakuntala Devi

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the State Bank of India / : Ms. Raveena Rai, Mr. Prateek Kumar, Advs.
Financial Creditor

For the Respondent : Appearance not marked

ORDER

Ld. Counsel Ms. Raveena Rai appeared on behalf of State Bank of India and she was not ready for arguments, she sought some more time to prepare. Time sought for is granted.

At request and with consent of the parties, list the matter for a physical hearing **on 03.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT